

S.No.	Name of the Films
36.	Julie
37.	Ram Aur Shyam
38.	Agnee
39.	Insaf Ki Pukar
40.	Gaon Hamara Shehar Tumhara
41.	Love Story
<i>Films Telecast on Doordarshan-III</i>	
1.	Mane (Kannada)
2.	Henri V
3.	Sparsh
4.	Little Lord Faulteroy
5.	Agantuk (Bengali)
6.	Battleship Potemkini
7.	Papori (Assamese)
8.	Manufacturing Consent
9.	Marupakkam (Tamil)
10.	Assam Garden
11.	Wheelchair
12.	Dreamchild
13.	Jungle Princess
14.	Limelight
15.	Hun Hunshi Hunshilal
16.	Outcast
17.	Tarang
18.	Who's Counting?
19.	Illayam Mullum (Malayalam)
20.	A woman's tale
21.	Avishkar
22.	Three Fugitives
23.	Sone Ki Chidiya
24.	The Art of Remembrance
25.	Halodiya Choraye Bodhan Khaye
26.	Country
27.	Pratimurthi
28.	Manuseen
29.	Mahanagar (Bengali)
30.	Down and Out in Beverly Hills
31.	Grahpravesh
32.	The Last Journey
33.	Dooriyan
34.	Mr. Destiny
35.	Do Anken Baran Hath
36.	Oscar
37.	Ka Purush O Maha Purush
38.	Life and Death and Colonel Blimp
39.	Muhafiz (Urdu)
40.	Boccaccio
41.	Mukti Mahal (Oriya)

S.No.	Name of the Films
42.	Love Film
43.	Trikaal
44.	Father of the Bride
45.	Dr. Kotinis Ki Amar Kahani
46.	The Champion
47.	Nayak (Bengali)
48.	Patang
49.	Andhi Gali
50.	Diviving Mis Daisy

Cases of undertrial persons pending in the courts

1571. SHRI BHUPINDER SINGH MANN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) how many cases involving the persons under trial are pending in courts where the accused have been languishing in jails for more than 5 years;

(b) whether Government have assessed the cases of infinite physical and mental sufferings/torture of these undertrials; and

(c) what steps will be taken to expedite the trial in the courts so as to mitigate the suffering of the undertrials?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c) No separate data with regard to cases pending in courts pertaining to under trial persons languishing in jails is maintained by the courts. The Government is aware of the delay in disposal of cases in courts and shares the concern of the Hon'ble Member in the matter. In order to consider the problem and to find out the ways and means to deal with it as expeditiously as possible a meeting of the Chief Ministers and Chief Justices of High Courts was held in December, 1993 under the Chairmanship of the Prime Minister. While expressing their concern, the Chief Ministers and Chief Justices recommended that all courts should con-

sider preparing list of old cases and arrange for their early disposal. The Conference recommended several steps, in a resolution adopted by it, for speedy disposal of cases in Courts/Tribunals which have been accepted by the Government and commended to all the State Governments/High Courts for necessary action.

Failure of RBI in Providing Control over Banking Industry

1572. SHRI O.P. KOHLI: Will the Minister of FINANCE be pleased to state:

(a) whether instances of frauds, scams and siphoning of money from the public and private sector banks are on the increase in spite of assurances given to improve the systems in the banks after the JPC probe in the securities Scam;

(b) whether the Reserve Bank of India has failed in providing an efficient, effective and meaningful control over the banking industry; and

(c) if so, the reasons for such failure and the steps RBI/Government propose to take to improve the matters in banking industry?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM):

(a) The number of frauds and amounts involved therein that occurred in public and private sector banks as reported by the Reserve Bank of India (RBI) for the years 1990-95 are as follows:

(Amount in Rs. crores)

Year	Public Sector Banks		Private Sector Banks	
	No.	Amount	No.	Amount
1990	1687	105.93	127	2.24
1991	1559	65.41	159	2.48
1992	1717	144.49	159	4.86
1993	2213	320.32	223	8.61
1994	2266	200.07	215	4.54
1995	1890	115.51	182	14.51

(Data Provisional)

(b) and (c) Prevention of frauds is a management function. RBI have been advising the banks various aspects of frauds such as modus operandi, the fac-

tors that facilitated the perpetration of frauds and steps required to be taken by banks to prevent them on the basis of information available to it from various sources. RBI circulates caution advices to the banks giving the names and addresses of companies/firms/proprietary concerns and their directors/partners and associates whenever a fraud by borrower customers is reported by banks. RBI also conducts snap inspections covering systems and procedures and control arrangements in fraud prone areas and bring to the notice of the bank the deficiencies observed for remedial action.

The RBI and the Government have advised the banks to implement the recommendations of the Ghosh Committee which reviewed various aspects of frauds and malpractices in the banking system. The banks are also advised to impart proper training to the operational personnel so that they appreciate the implications of laxities in following laid down procedures and take needed care in actual working. Banks have been impressed upon to clear arrears in balancing of books and reconciliation of inter-branch and other accounts on a continuous basis so as to prevent frauds in these areas. Annual review of vigilance arrangement obtaining in banks is also undertaken by Government.

Works Undertaken by the Office of Serologist and Chemical Examiner

1573. SHRIMATI CHANDRA KALA PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the works undertaken by the Office of Serologist and Chemical Examiner, Calcutta;

(b) whether any of the posts in this office are being abolished,

(c) if so, the details thereof and the reasons therefor; and

(d) whether this is likely to hamper 50 per cent of the work being done by this office.?